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Title: Papers laid on the table of the House by members/Ministers.

THE MINISTER OF POWER (SHRI SUSHILKUMAR SHINDE): Sir, I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Power Finance Corporation Limited and the Ministry of Power for the year 2007-2008.

(Placed in Library, See No. LT 6264/07)

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): Sir, on behalf of Shri S. Jaipal Reddy, I beg to lay on the Table a copy of the Notification No. G.S.R. 199 (E) (Hindi and English versions) published in Gazette of India dated the 15th March, 2007 containing corrigendum to the Notification No. 10 (E) dated the 10th January, 2006, issued under Delhi Development Act, 1957.

(Placed in Library, See No. LT 6265/07)

ग्रामीण विकास मंत्री (जें. रघुवंश प्रसाद सिंह): महोदय, में निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) राष्ट्रीय ग्रामीण रोजगार गारंटी अधिनियम, 2005 की धारा 29 की उपधारा (2) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेज़ी संस्करण):-

(एक) राष्ट्रीय ग्रामीण रोजगार गारंटी अधिनियम, अनुसूची-I संशोधन आदेश, 2007 जो

6 मार्च, 2007 के राजपत्र में अधिसूचना संख्या का.आ.323(अ) में प्रकाशित

हुआ था।

(दो) राष्ट्रीय ग्रामीण रोजगार गारंटी अधिनियम, अनुसूची-II संशोधन आदेश, 2007

जो 6 मार्च, 2007 के राजपत्र में अधिसूचना संख्या का.आ.324(अ) में प्रकाशित

हुआ था।

(Placed in Library, See No. LT 6266/07)

- (2) राष्ट्रीय ग्रामीण रोजगार गारंटी अधिनियम, 2005 की धारा 34 की उपधारा (1) के अंतर्गत जारी अधिसूचना संख्या का.आ. 14(अ) जो 8 जनवरी, 2007 के भारत के राजपत्र में प्रकाशित हुई थी तथा जो राज्य सरकार द्वारा स्वीकृत बनाए जाने के प्रयोजनार्थ उक्त अधिनियम के आरंभ होने की तारीख से 6 महीने से लेकर 1 वर्ष तक की अवधि बढ़ाए जाने के बारे में है, की एक प्रति (हिन्दी तथा अंग्रेज़ी संस्करण)।

(Placed in Library, See No. LT 6267/07)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): Sir, I beg to lay on the Table –

- (1) A copy of the Securities and Exchange Board of India (Employees' Service) (Amendment) Regulations, 2007 (Hindi and English versions) published in Notification No. F.No. 11/LC/GN/2006/2143 in Gazette of India dated the 11th April, 2007, under section 31 of the Securities and Exchange Board of India Act, 1992.

(Placed in Library, See No. LT 6268/07)

- (2) A copy of the Notification No. S.O. 1912 (E) (Hindi and English versions) published in Gazette of India dated the 8th November, 2006 appointing the 10th day of November, 2006 as the date on which the provisions of the Actuaries Act, 2006 shall come into force, issued under section (1) of the said Act.

(Placed in Library, See No. LT 6269/07)

- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

- (i) G.S.R.212 (E) published in Gazette of India dated the 20th March, 2007 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus dated the 1st March, 2002.
- (ii) G.S.R.258 (E) published in Gazette of India dated the 29th March, 2007 together with an explanatory memorandum making certain amendments in two Notifications mentioned therein.
- (iii) G.S.R.263 (E) published in Gazette of India dated the 30th March, 2007 together with an explanatory memorandum making certain amendments in Notification No. 21/2002-Cus dated the 1st March, 2002.
- (iv) G.S.R.270 (E) published in Gazette of India dated the 3rd April, 2007 together with an explanatory memorandum making certain amendments in Notification No. 21/2002-Cus dated the 1st March, 2002.
- (v) G.S.R.287 (E) published in Gazette of India dated the 12th April, 2007 together with an explanatory memorandum making certain amendments in Notification No. 157/1990-Cus dated the 28th March, 1990.
- (vi) The Customs (Advance Ruling) Amendment Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R. 175 (E) in Gazette of India dated the 6th March, 2007, together with an explanatory memorandum.

(Placed in Library, See No. LT 6270/07)

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975 :-

- (i) G.S.R.205 (E) published in Gazette of India dated the 19th March, 2007 together with an explanatory memorandum seeking to impose final anti-dumping duty on imports of Saccharin, originating in, or exported from, the People's Republic of China.
- (ii) G.S.R.206 (E) published in Gazette of India dated the 19th March, 2007 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports of Peroxosulphates also known as Persulphates, originating in, or exported from, the People's Republic of China and Japan.
- (i) G.S.R. 215(E) published in Gazette of India dated the 21st March, 2007 together with an explanatory memorandum seeking to extend levy of anti-dumping duty imposed on imports of Caustic Soda, originating in, or exported from, Qatar, upto and inclusive of 26th March, 2008, pending finalization of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (ii) G.S.R.216 (E) published in Gazette of India dated the 21st March, 2007 together with an explanatory memorandum seeking to extend levy of anti-dumping duty levied on imports of Sodium Nitrite, originating in, or exported from, European Union, upto and inclusive of 27th March, 2008, pending finalization of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
 - (iii) G.S.R.238 (E) published in Gazette of India dated the 26th March, 2007 together with an explanatory memorandum seeking to extend levy of anti-dumping duty imposed on imports of Hydrofluoric acid, originating in, or exported from, the People's Republic of China, upto and inclusive of 27th March, 2008, pending finalization of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (iv) G.S.R.239 (E) published in Gazette of India dated the 26th March, 2007 together with an explanatory memorandum seeking to extend levy of anti-dumping duty imposed on imports of Pentaerythritol, originating in, or exported from, Taiwan and Japan, upto and inclusive of 26th March, 2008, pending finalization of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (v) G.S.R.244 (E) published in Gazette of India dated the 28th March, 2007 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports of Vitamin A Palmitate, originating in, or exported from, Switzerland and People's Republic of China.

- (vi) G.S.R. 259 (E) published in Gazette of India dated the 29th March, 2007 together with an explanatory memorandum seeking to impose final anti-dumping duty, based on recommendation of designated authority in the sunset review findings, on imports of Potassium Permanganate, originating in, or exported from, People's Republic of China.
- (vii) G.S.R. 260 (E) published in Gazette of India dated the 29th March, 2007 together with an explanatory memorandum seeking to impose anti-dumping duty on imports into India of Steel Wheels, originating in, or exported from, People's Republic of China.

(Placed in Library, See No. LT 6271/07)

(5) A copy each of the following Notifications (Hindi and English versions) under of section 296 of the Income Tax Act, 1961:-

- (i) S.O. 332 published in Gazette of India dated the 10th February, 2007 regarding exemption to the "G.C.Y.M. Charity Trust, Nagaland" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment year 2007-2008 and onwards, subject to certain conditions.
- (ii) S.O. 335 published in Gazette of India dated the 10th February, 2007 regarding exemption to the "Neo Sannyas Foundation, 17, Koregaon Park, Pune" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment year 1999-2000 and onwards, subject to certain conditions.
- (iii) S.O. 336 published in Gazette of India dated the 10th February, 2007 regarding exemption to the "Sant Sri Asharam Ashram, Post Motera, Dist. Gandhinagar, Gujarat" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment year 2005-2006 and onwards, subject to certain conditions.
- (iv) S.O. 337 published in Gazette of India dated the 10th February, 2007 regarding exemption to the "St. Mary's Educational and Social Welfare Society, Para Road, Rajaji Puram, Lucknow-226017" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment year 2006-2007 and onwards, subject to certain conditions.
- (v) S.O. 338 published in Gazette of India dated the 10th February, 2007 regarding exemption to the "The Clothe market and Shops Board, 94/96, Bhuleshwar Road, Bhuleshwar, Mumbai-400002" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment year 1997-1998 and onwards, subject to certain conditions.
- (vi) S.O. 339 published in Gazette of India dated the 10th February, 2007 regarding exemption to the "Tragopan Farmers Society, Dimapur, Nagaland" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment year 2007-2008 and onwards, subject to certain conditions.
- (vii) S.O. 340 published in Gazette of India dated the 10th February, 2007 regarding exemption to the "Family Planning Association of India, Bajaj Bhawan, 1st Floor, Nariman Point, Mumbai-400021" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment year 2002-2003 and onwards, subject to certain conditions.
- (viii) S.O. 341 published in Gazette of India dated the 10th February, 2007 regarding exemption to the "India International Centre, 40, Max Muller Marg, New Delhi" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment year 2006-2007 and onwards, subject to certain conditions.
- (ix) S.O. 342 published in Gazette of India dated the 10th February, 2007 regarding exemption to the "Raja Rammohan Roy Library Foundation, Block-DD-34, Sector-I, Salt Lake City, Kolkata" under section 10 (23C) of the

Income-Tax Act, 1961 for the period covered by the assessment year 2000-2001 and onwards, subject to certain conditions.

- (x) S.O. 343 published in Gazette of India dated the 10th February, 2007 regarding exemption to the "National Institute of Public Finance and Policy, 18/2, Satsang Vihar Marg, Special Institutional Area, New Delhi" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment year 2002-2003 and onwards, subject to certain conditions.
- (xi) S.O. 344 published in Gazette of India dated the 10th February, 2007 regarding exemption to the "Centre for Development and Human Rights, Q-1A Hauzkhas Enclave, New Delhi" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment year 2002-2003 and onwards, subject to certain conditions.
- (xii) S.O. 345 published in Gazette of India dated the 10th February, 2007 regarding exemption to the "Population Services International, C-445, Chitranjan Park, New Delhi" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment year 2002-2003 and onwards, subject to certain conditions.

(Placed in Library, See No. LT 6272/07)

(6) A copy each of the Notification (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994 :-

- (i) G.S.R. 271(E) published in Gazette of India dated the 4th April, 2007 together with an explanatory memorandum seeking to exempt levy of service tax, for the period from 01.04.2000 to 04.02.2004, on 60% of the gross amount charged for taxable services provided by tour operators, operating under a contract carriage permit issued by the appropriate transport authority, for transport of passengers from one place to another.
- (ii) The Service Tax (Advance Rulings) Amendment Rules, 2007 published in Notification No. G.S.R. 177 (E) in Gazette of India dated the 6th March, 2007, together with an explanatory memorandum.

(Placed in Library, See No. LT 6273/07)

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 23A of the Regional Rural Banks Act, 1976:-

- (i) S.O. 259 (E) published in Gazette of India dated the 21st February, 2007 regarding amalgamation of the Gaur Gramin Bank, Mallabhum Gramin Bank, Murshidabad Gramin Bank, Nadia Gramin Bank and Sagar Gramin Bank.
- (ii) S.O. 288 (E) published in Gazette of India dated the 26th February, 2007 regarding amalgamation of the Howrah Gramin Bank, Bardhaman Gramin Bank and Mayurakshi Gramin Bank.
- (iii) S.O. 403 (E) published in Gazette of India dated the 21st March, 2007 regarding dissolution of the amalgamation of the Gaur Gramin Bank, Mallabhum Gramin Bank, Murshidabad Gramin Bank, Nadia Gramin Bank and Sagar Gramin Bank with effect from 21st February, 2007.
- (iv) S.O. 404 (E) published in Gazette of India dated the 21st March, 2007 regarding dissolution of the amalgamation of the Howrah Gramin Bank, Bardhaman Gramin Bank and Mayurakshi Gramin Bank with effect from 26th February, 2007.

(Placed in Library, See No. LT 6274/07)

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 30 of the Regional Rural Banks Act, 1976:-

- (i) The Pragathi Gramin Bank (Officers and Employees) Service Regulations, 2005 published in Notification No. 27 in Gazette of India dated the 29th January, 2007.
- (ii) The MGB Gramin Bank (Officers and Employees) Service Regulations, 2006 published in Notification No. RRBD/32/927 in Gazette of India dated the 3rd February, 2007.
- (iii) The Triveni Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2006 published in Notification No. F.No. 1(1)/2006-RRB/HO/PSC/RRB/Notification/32 in Gazette of India dated the 11th January, 2007.

- (iv) The Lucknow Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2006 published in Notification No. HO/AOP/Ser. Reg./2194 in Gazette of India dated the 17th February, 2007, together with a Corrigendum thereto published in Notification No. HO/A&P/Service Regulations/2745 dated 4th April, 2007.

(Placed in Library, See No. LT 6275/07)

- (9) A copy of the Central Excise (Advance Rulings) Amendment Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R 176 (E) in Gazette of India dated the 6th March, 2006 under sub-section (2) of section 38 of the Central Excise Act, 1944, together with an explanatory memorandum.

(Placed in Library, See No. LT 6276/07)

- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

- (i) The Nationalized Banks (Management and Miscellaneous Provisions) (Amendment) Scheme, 2007 published in Notification No. S.O. 251 (E) in Gazette of India dated the 19th February, 2007, together with a Corrigendum thereto published in Notification No. S.O. 334 (E) dated the 8th March, 2007.
- (ii) The Nationalized Banks (Management and Miscellaneous Provisions) (Amendment) Scheme, 2007 published in Notification No. S.O. 252 (E) in Gazette of India dated the 19th February, 2007, together with a Corrigendum thereto published in Notification No. S.O. 335 (E) dated the 8th March, 2007.

(Placed in Library, See No. LT 6277/07)